

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3941
ANSWERED ON:18.08.2010
TRANSPARENCY AND ACCOUNTABILITY IN GOVERNANCE
Sahu Shri Chandulal Chandu Bhaiya

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the detailed outline of the Government Policy of Zero Tolerance against corruption;
- (b) the various steps taken by the Government for improving transparency and accountability in the Governance of the country; and
- (c) the measures taken specifically for improving the bureaucratic functioning of the Government?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS;AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

- (a): It is the policy of the Government to eradicate corruption from all spheres of life.
- (b) to (c): The Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include-
 - (i) Issue of Whistle Blowers Resolution, 2004;
 - (ii) Enactment of Right to Information Act, 2005;
 - (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
 - (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
 - (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Governments to adopt Integrity Pact in major procurements;
 - (vi) India is amongst the countries who have signed the United Nations Convention against Corruption;
 - (vii) Introduction of e-Governance and simplification of procedures and systems;
 - (viii) Issue of Citizen Charters.